BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. No. 18 OF 2025

IN THE MATTER OF: -

Kadir Ahmad & Ors. …Applicants

Versus

State of U.P. & Others …Respondents

NDOH : ***11.09.2025***

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of the Uttar Pradesh Pollution Control Board in pursuance to the order dated 06.05.2025 passed by this Hon'ble Tribunal	**1-5**
2.	**ANNEXURE R2/1** A true copy of the closure order dated 26.08.2025	**6-7**

Uttar Pradesh Pollution Control Board

Through

AMIT SHUKLA
Advocate for the UPPCB
Office at : D- 54, Sector – 48, Noida – 201303
Email: amit.shukla@lexweb.in
Ph. No. +91 9999933220; 9999333220

Place: New Delhi
Date: 04.09.2025

Before The Hon'ble National Green Tribunal,
Principal Bench, New Delhi

Original Application No. 18/2025

(I.A.No. 33/2025)

IN THE MATTER OF:

KADIR AHMAD & Ors ....APPLICANT

Versus

STATE OF UP & Ors ....RESPONDENTS

AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN PURSUANCE TO THE ORDER DATED 06.05.2025 PASSED BY THIS HON'BLE TRIBUNAL

I, Deo Kumar Gupta aged about 57 years, S/o Sri Vibhuti Prasad Gupta presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Moradabad do hereby solemnly affirm and state as under:

1. That I, deponent in the official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.

2. That in compliance of the earlier directions of the Hon'ble Tribunal, UPPCB has filed affidavit on dated 04.05.2025.

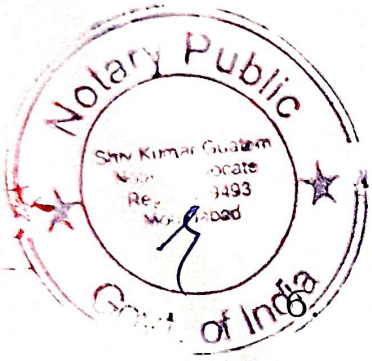
3. Thatit is to submit here that as mentioned in the earlier affidavit dated 04.05.2025, based on the short comings found during the joint inspection dated 07.03.2025 conducted by ADM Shahabad, Rampur, DMO Rampur and officials of RO Moradabad,UPPCB has issued show cause notice under section 31A of Air (Prevention & control of Pollution) Act 1981 for closure of Brick Kiln M/s Shama Brick Works, Gata No 498 Village – Gehni, Tehsil Shahabad, District Rampur.

Notary Public
Shiv Kumar Gautam
Advocate
Regd. No. 9493
Shahabad
Govt. of India

4. That in line of the above show cause notice officials of RO Moradabad, UPPCB inspected the brick kiln on 12.06.2025 in which the brick kiln was found operational without upgrading the damaged ladder, platform and port hole. Based on the above facts UPPCB vide letter dated 26.08.2025 has issued closure order against Brick Kiln M/s Shama Brick Works, Gata No 498 Village – Gehni, Tehsil Shahabad, District Rampur.

A true copy of closure order dated 26.08.2025 is annexed herewith and marked as **Annexure R2/1.**

5. That it is to submit here that as mentioned in the earlier affidavit dated 04.05.2025, UPPCB vide letter dated 02.05.2025 has issued Show cause Notice for imposing the Environmental Compensation of Rs. 3,56,440/- (Rs. Three Lacs Fifty Six Thousand Four Hundred Forty only) against M/s Shama Brick Works, Gata No. 498, Village- Gehni, Tehsil-Shahbad, District-Rampur.



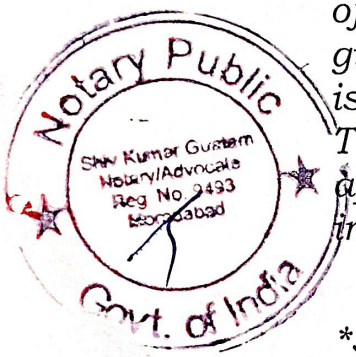
That it is to further submit here that Hon'ble High Court, Lucknow in writ petition number 4816/ 2024 Swaje India vs UPPCB and Others, vide order dated 17.07.2025 has issued following directions with regard to the powers of State Boards for levying the Environmental Compensation:

"(82) In view of the foregoing discussion, we hold that the State Pollution Control Board has no power to impose environmental compensation upon any person or Industry and it can merely file an application before the NGT under Section 15 read with Section 18 of the NGT Act for issuance of a direction to the person concerned for payment of compensation."

7. That the Hon'ble Supreme Court in Civil Appeal No.757-760/2013DPCC Vs Lodhi Property

Company Ltd and Others, videjudgement dated 04.08.2025 has issued following directions with regard to the powers of State Boards for levying the Environmental Compensation

"35.. At present environmental damages are being levied by the Boards on the basis of certain guidelines issued by the Central Pollution Control Board in its document "General framework for imposing environmental damage compensation issue in December, 2022. These guidelines seem to have been issued pursuant to the directions of the NGT. It is important that these guidelines are reviewed thoroughly and issued in the form of Rules and Regulations. This will enable declaration of a law that applies and ensures its recognition and easy implementation..."



**37...hold that the environmental regulators, the Pollution Control Boards, can impose and collect as restitutionary and compensatory damages fixed sums of monies or require furnishing bank guarantees as an ex-ante measure towards potential environmental damage in exercise of powers under Sections 33A and 31A of the Water and Air Acts. we issue the following consequential directions..."*

"39.. (b) we direct that the Pollution Control Boards can impose and collect as restitutionary and compensatory damages fixed sums of monies or require furnishing bank guarantees as an ex-ante measure towards potential environmental damage in exercise of powers under Sections 33A and 31A of the Water and Air Acts.

(c) it is further directed that the power to impose or collect restitutionary or compensatory damages or the requirement to furnish bank guarantees as an ex-ante measure under Sections 33A and 31A of the Water and Air Acts shall be enforced only after detailing the principle and procedure incorporating basic principles of natural justice in the subordinate legislation.."

Notary Public Shiv Kumar Gautam Noida/Advocate Regd. No. 9493 Govt. of India

8. That in view of the above directions the Environmental Compensation is not imposed after the show cause notice dated 02-05-2025.

DEPONENT

VERIFICATION

Verified at Moradabad on this 4th day of September, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

DEPONENT

Solemnly affirmed before me by Sri/Smt./Km. Deo Kumar Gupta deponent who is identified by Sri/Smt./Km. ..... Advocate on 04.9.2025
Clerk of Sri/Smt./Km
I have satisfied my staff after examining the deponent That he/she understood the contents of the affidavit and same has been read over & explained by me
Revd. Rs ..... as fees

Shiv Kumar Gautam
Noida/Advocate
Regd. No. 9493
04.9.2025

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ सं0-H 31945 /सी-7/ वायु-2170/2025 दिनांक-26/08/25

पंजीकृत

सेवा में,

मैसर्स शमा ब्रिक वर्क्स,
गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद,
जनपद-रामपुर।

यह कि ईंट भट्ठा मै0 शमा ब्रिक वर्क्स, गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद, जनपद-रामपुर द्वारा ईंट के उत्पादन का कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 2 (K) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि ईंट भट्ठा मै0 शमा ब्रिक वर्क्स, गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद, जनपद-रामपुर द्वारा जिग-जैग पद्धति/हाई ड्राफ्ट पद्धति पर संचालित नहीं पाये जाने एवं ईंट भट्ठे को राज्य बोर्ड द्वारा निर्गत सहमति जल/वायु में निहित शर्तों का अनुपालन होता न पाये जाने के दृष्टिगत बोर्ड के पत्र सं0-एच27462/सी-7/वायु-2170/2024 दिनांक 28.04.2025 द्वारा कारण बताओ नोटिस जारी किया गया था।

यह कि ईंट भट्ठा मै0 शमा ब्रिक वर्क्स, गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद, जनपद-रामपुर द्वारा कारण बताओ नोटिस के क्रम में प्रेषित प्रत्यावेदन दिनांक 16.05.2025 एवं क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुरादाबाद के पत्र दिनांक 25.07.2025 के माध्यम से प्राप्त आख्यानुसार उद्योग का निरीक्षण दिनांक 12.06.2025 को किया गया। निरीक्षण आख्यानुसार निरीक्षण के दौरान ईंट भट्ठा संचालित पाया गया। निरीक्षण के समय ईंट भट्ठे की चिमनी से जनित उत्सर्जकों के अनुश्रवण हेतु लैडर, प्लेटफार्म व पोर्ट होल क्षतिग्रस्त अवस्था में पाया गया।

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद द्वारा ईंट भट्ठे के विरुद्ध जारी कारण बताओ नोटिस दिनांक 28.04.2025 की पुष्टि किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित परिस्थितियों में वायु प्रदूषण की रोकथाम व पर्यावरण हित में जन स्वास्थ्य एवं जन साधारण को स्वस्थ वातावरण प्रदान करने के उद्देश्य से ईंट भट्ठे के विरुद्ध बोर्ड के पत्र दिनांक 28.04.2025 द्वारा जारी कारण बताओ नोटिस की पुष्टि करते हुए वायु प्रदूषण (निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत राज्य बोर्ड को प्राप्त प्रदत्त शक्तियों का प्रयोग करते हुए ईंट भट्ठा मै0 शमा ब्रिक वर्क्स, गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद, जनपद-रामपुर के विरुद्ध निम्नानुसार बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैं-

1. यह कि ईंट भट्ठा मै0 शमा ब्रिक वर्क्स, गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद, जनपद-रामपुर को राज्य बोर्ड के ओ0सी0ई0एम0एस0 पोर्टल के ऑनलाइन संदर्भ सं0-221525/यू0पी0पी0सी0बी0/मुरादाबाद(यू0पी0पी0सी0बी0आर0ओ0)/सी0टी0ओ0/बोथ/रामपुर/2024 दिनांक 19.09.2024 के माध्यम से जारी सहमति को तत्काल प्रभाव से खण्डित किया जाता है।
2. यह कि ईंट भट्ठा मै0 शमा ब्रिक वर्क्स, गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद, जनपद-रामपुर के संचालन को तत्काल प्रभाव से बन्द किया जाता है।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि ईंट भट्ठा मै0 शमा ब्रिक वर्क्स, गाटा सं0-498, ग्राम-गहनी, तहसील-शाहबाद, जनपद-रामपुर को मिलने वाली बिजली, पानी तथा मिलने वाली अन्य सुविधाओं को तुरन्त से बन्द कर दिया जाए।

Digitally signed by
RAM GOPAL
Date: 22-08-2025
19:56:42
मुख्य पर्यावरण अधिकारी, वृत्त-7

2/-

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 · Fax: 0522 – 2720764
Email: info@uppcb.in · Web Site: www.uppcb.in

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, रामपुर को इस अनुरोध के साथ कि कृपया मै0 शमा ब्रिक वर्क्स, गाटा स0–498, ग्राम–गहनी, तहसील–शाहबाद, जनपद–रामपुर के संचालन को तत्काल प्रभाव से बन्द कराये जाने हेतु सम्बन्धित अधिकारी को निर्देशित करना चाहेंगे।
2. अधिशासी अधिकारी, विद्युत वितरण खण्ड, तहसील–टाण्डा, जनपद–रामपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
3. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, जनपद–रामपुर को इस अनुरोध के साथ कि कृपया मै0 शमा ब्रिक वर्क्स, गाटा स0–498, ग्राम–गहनी, तहसील–शाहबाद, जनपद–रामपुर के संचालन को तत्काल प्रभाव से बन्द कराये जाने हेतु सम्बन्धित अधिकारी को निर्देशित करना चाहेंगे।
4. जिला खनन अधिकारी, रामपुर को इस आशय से प्रेषित है कि उक्त ईट भट्ठे के खनन अनुज्ञा पत्र को निरस्त कर दिया जाये।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को इस निर्देश के साथ कि जिला प्रशासन से समन्वय स्थापित करते हुए ईट भट्ठे को जारी बन्दी आदेश का अनुपालन कराते हुए अनुपालन आख्या 01 सप्ताह के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–7